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BEFORE THE NATIONAL GREEN TRIBUNAL**EASTERN ZONE BENCH, KOLKATA****ORIGINAL APPLICATION NO- 208 of 2024****IN THE MATTER OF****YOUTH UNITED FOR SUSTAINABLE ENVIRONMENT TRUST ...Applicant**

Versus

STATE OF ODISHA & Ors

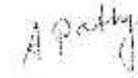
...Respondents

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PLACE: Bhubaneswar

DATE: 19/05/2025

**SANKAR PRASAD PANI ASHUTOSH PADHY
ADVOCATE'S**Plot 2132/4814, NageswarTangi, Bhubaneswar 751002 Cell-9437279278, Email-
sankarprasadpani@gmail.com



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

Original Application No-208 OF 2024/EZ

IN THE MATTER OF:

YOUTH UNITED FOR SUSTAINABLE ENVIRONMENT TRUST,

.....APPLICANT

VERSUS

State of Odisha and Others

...RESPONDENTS

ADDITIONAL AFFIDAVIT ON BEHALF OF APPLICANT

MOST RESPECTFULLY SHOWETH:

I, Santanu Kumar Bhukta S/o Golak Bhukta, Aged about 32 years At/Po-Santhapada, PS-Talcher Dist-Angul, Odisha, 759104, do hereby solemnly affirm, and declare as under:

1. That I am the President of the Applicant Trust, Youth United For Sustainable Environmental Trust in the above mentioned application and authorized to sign this affidavit.
2. That the Original Application has been filed praying for the following reliefs;
 - I. Direct the state respondents to identify and prosecute the mining mafia's who are operating the **stone quarries and stone crushers in and around the Nischinta hill in Gondia Tahasil of Dhenkanal district.**



- II. Director of Mines and Geology, Government of Odisha to **assess the extent/quantum of Minor Minerals including black stone excavated illegally and its market value, cost of restitution and environmental compensation and recover from the persons involved in it.**
 - III. Fix the accountability/responsibilities of the concerned Govt. authorities for their inaction and willful dereliction of duties causing loss to the state exchequer and damage to the environment
 - IV. Direct the District Collector to initiate criminal proceedings U/s 19 of Environment Protection Act 1986 against the mining mafia's.
 - V. The applicant prays before this Hon'ble Tribunal for constitution of court monitored special task force for stringent enforcement of mining and environment laws against the mafias and restoration of the illegal quarries and pits with plantations and other remedial measures.
 - VI. Pass such other orders/directions as may be deemed fit and proper in the bonafide interests of justice.
3. That on dated 17-10-2024 while admitting the present OA hon'ble Tribunal issued notice to all the respondents to file their reply at least one week before the next date to the allegations made by the Applicant and the next date for hearing was fixed on dated 20/12/2024, but as on date no respondent has filed their reply to the allegations made by the applicant.



4. That on 17/10/2024 Hon'ble Tribunal has constituted a Joint Committee comprising of representatives of Regional Officer, MoEF & CC at Bhubaneswar, Principal Chief Conservator of Forests, Government of Odisha, Director of Mines and Geology, Bhubigyan Bhawan, Bhubaneswar, Khordha, Odisha Pollution Control Board and District Magistrates, Dhenkanal and Jajpur and the Odisha Pollution Control Board will be the nodal agency for coordination and compliance. In pursuance to the order of the Hon'ble Tribunal the joint committee visited the alleged site on 26/11/2024 and during visit of the site following observations were made by the committee

- a. It was observed that the Nishinta Hill is located at the common boundary of Dhenkanal and Jajpur district, Odisha. It was observed that extraction of stone has been done in patches at multiple portions of the Nishinta Hill. (Copy of the google image attached as Annexure-IV) Demarcation of district and forest boundary is required to ascertain the portion that fall under Jajpur & Dhenkanal district.
- b. It was observed that the extraction of stone in the Nishinta Hill has been done illegally without obtaining Environmental Clearance (C), Consent to Operate (CTO), Blasting License, Forest Clearance etc. & clearance from the concerned Department. However, there was no machineries observed to be deployed during the visit.



- c. The quantum of mineral excavated from the above quarries could not be assessed due to non-availability of ORSAC empanelled agency with scientific instruments during the inspection.
 - d. The joint committee visited the nearby stone crushers under the jurisdiction of Dhenkanal district namely 1. PRMM Crusher 2. Maa Chandi Stone Crusher 3. Aruni Stone Crusher 4. Sri Sai Stone Crusher, 5.Sri Durga Stone crusher & 6.GNS stone crusher. Although they have obtained consent to establish (CTE) and consent to operate (CTO) from SPCB but on the date of verification except Aruni Stone crusher, others Proprietors could not produce any documents regarding linkage & maintenance of Stock Register. However, the crushers have been verified by the team of the SPCB and based on the non-compliance to the consent conditions the crusher units have been served show cause notice (SCN) under section 31(A) of the Air (PCP) Act, 1981.
5. That based upon the above mentioned observations the joint committee recommended the following recommendations
- a. A joint visit may again be conducted comprising of Revenue Authorities of Jajpur & Dhenkanal Districts, Forest Officials of Jajpur & Dhenkanal Districts, Director of Mines & Geology along with the present members of the joint committee for demarcation of forest & revenue boundary.

~~X~~

- b. Restriction shall be imposed in the alleged site in order to check the theft of minor mineral by providing suitable cordons/barriers and shall be kept under strict vigilance of the District Administration.
 - c. The forest department shall assess the quantum of deforestation caused due to the said stone quarries.
 - d. Quantification of the minerals excavated shall be carried out by Orissa Remote Sensing Application Center (ORSAC) empanelled agencies in consultation with Director of Mines & Geology. Subsequently penal action shall be taken on responsible person after due enquiry.
 - e. District Administration of Dhenkanal and Jajpur shall demarcate the district boundary by posting pillar so that the quantum of mineral excavated in their respective revenue districts can be assessed and environmental compensation can be computed thereafter. It is pertinent to mention here that as on date no such ORSAC report has been filed by the committee.
6. It is pertinent to mention here that the joint committee in its preliminary report in paragraph 2 of the recommendation categorically stated that *“Restriction shall be imposed in the alleged site in order to check the theft of minor mineral by providing suitable cordons/barriers and shall be kept under strict vigilance of the District Administration”* but as on date no such restrictions has been made by the District Administration to check the theft



of minor minerals and the illegal mining is being done by the mining mafias on broad day light.

7. That the former MLA of Dhenkanal and Gondia Sri Nabin Nanda on various occasions made representations to all the concerned authorities regarding illegal mining but no action has been taken by the concerned authorities in order to check the illegal mining.
8. That the former MLA of Dhenkanal on dated 10th, 11th, 13th and 17th April 2025 made representations to all the concerned authorities regarding the illegal quarrying activities in the Nischinta hill but as on date no action has been taken by the concerned authorities against the mining mafias which shows that the government officials are in nexus with the mining mafias for which they are not taking any action in order to check the illegal mining. Copy of the representation dated 10th, 11th, 13th and 17th April 2025 is annexed here unto as **ANNEXURE-1**.
9. It is pertinent to mention here that certain inter-district stone mafias, in connivance with some local crusher units operating adjacent to the Nischinta Reserve Hill, are extracting black stone without any valid permission from the Government. This has led to severe environmental degradation and disruption of the local ecosystem.
10. That the mining mafias are deploying around 100 heavy vehicles and excavator machines and continues to dig up the hill unchecked. The local environment, wildlife habitat, and natural landscape are being destroyed at



an alarming rate, and due to inaction of the State exchequers aiding these illegal operations.

11. Despite widespread reporting in Odia vernacular newspapers highlighting the illegal mining in the Nischinta hill, the state's continued inaction in the face of these blatant violations is deeply concerning and suggests a failure to protect public resources. Copy of the Odia news articles is annexed here unto as **Annexure-2**.

12. That the photographs dated 4th April 2025 suggests that the mining mafia are extracting stones illegally from the Nischinta hill without any statutory permissions from the competent authority in broad day light and the same also suggests that the state authorities failed to discharge their duty. Photographs dated 04/04/2025 is annexed here unto as **ANNEXURE-3**.

13. It is pertinent to mention here that there is a inter district border check gate at village Chadakamara under Nihalprasad GP of Dhenkanal district which is not functioning since long. That the same check gate was made to check the illegal transportation of minor minerals in between Jajpur and Dhenkanal. Copy of photographs showing the inter district border check gate is annexed here unto as **ANNEXURE-4**.

14. It is further submitted that near about 10 crusher units adjacent to Nischinta Hill are involved in illegal mining that do not have any valid quarry on their own.



15. It is not out of place to mention here that on dated 30/12/2024 the ADM Dhenkanal alongwith Reveenue department and Forest department and Police department officials raided over Plot No-6168, No 6232 of Khata No-1513 of Mouza- Nihalprasad and seized 17 number of trucks engaged in illegal mining and on dated 31/12/2024 the ADM Dhenkanal wrote a letter to the IIC Nihalprasad PS to lodge against the Drivers of the vehicles got engaged in illegal mining. Copy of the letter dated 31-12-2024 is annexed here unto as **ANNEXURE-5**.

16. It is further submitted that after raid conducted on dated 30/12/2024 the names of the drivers of the vehicles are disclosed and FIR registered against them but no action has been taken against the persons who engaged them in illegal extraction and transportation of minor minerals.

17. That in order to check the illegal mining and transportation of minor minerals in between the Jajpur and Dhenkanal district the applicant have the following suggestion, which the Hon'ble Tribunal may direct the State Respondents to implement in order to check the illegal mining and transportation of minor minerals,

SUUGESTIONS BY THE APPLICANT

- a. To make the inter district check gate functional in order to check the illegal mining and joint enforcement committe in which Forest, mining, revenue and police department officer to be deployed alongwith for 24x7 hours CCTV surveillance around the area.

~~10~~

- b. No further permit to be issued by the Dhenkanal District administration for establishing any new Stone crusher unit adjacent to Nischinta Hill.
- c. Permanent watch and ward facilities should be provided around the Nischinta Hill by local police and Forest department officials.
- d. The Stone crusher established around the Nischinta Hill to be shifted or permission to be cancelled.
- e. No new stone crusher to be given permission/ blasting permission for quarrying with in 5 km radius of the Nischinta Hill.
- f. No temporary quarry permit may be issued to any person/ agencies around Nischinta Hill.
- g. A massive plantation is required around Nischinta Hill to control the fugitive dust emission.

Bhubaneswar

19/05/2025

By the Applicant Through

S. Panigrahi *A.P. Panigrahi*

ADVOCATE'S

le
19/5

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO - 208/2024/EZ

IN THE MATTER OF:

**YOUTH UNITED FOR SUSTAINABLE ENVIRONMENT TRUST
APPLICANT**

VERSUS

STATE OF ODISHA AND Others ...

RESPONDENTS

AFFIDAVIT

I, Santanu Kumar Bhukta S/o Golak Bhukta, Aged about 32 years At/Po-Santhapada, PS-Talcher Dist-Angul, Odisha, 759104, do hereby solemnly affirm, and declare as under:



1. That I am the President of the Applicant Trust, Youth United For Sustainable Environmental Trust in the abovementioned application and authorized to sign this affidavit.

2. I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.

3. That I have read over the contents of the accompanying affidavit and the same is true and correct and is drafted on my instruction.

N.R. No.....Date

Santanu Kumar Bhukta.
DEPONENT
Youth United for Sustainable Environment Trust
President

VERIFICATION

Verified on this 19th day of May, 2025 at 10:30 AM that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified By

le
19/5
Advocate

AFFIDAVIT

The above named deponent having been identified by Sri...
Advocate Talcher, Solemnly affirms before me this... day at of... 20... in the court premises that the contents of the affidavit are true to the best of belief & knowledge

Santanu Kumar Bhukta.
DEPONENT
Youth United for Sustainable Environment Trust
President

le
19/5/2025
Ranjai Mishra
Notary, Talcher
Govt. of Odisha
No. ON-37/2004

8:08

Vo LTE 4G+



Illegal mining activities at Nischinta reserve hill at village Nihalprasad and immediate action regarding.



Add label



Nabin Nanda 8:07 am

to D.F.O., Collector, S, Su... ^



From Nabin Nanda • nabinnanda2014@gmail.com

To D.F.O. • dfo.dhenkanal@gmail.com
Collector & District Magistrate • dm-dhenkanal@nic.in
S P Dhenkanal • spdcl.odpol@nic.in
Sub-Collector Sadar • subcol.dhen-od@nic.in
Principal CCF Odisha • pccfodisha@gmail.com
pccf.hoff@odisha.gov.in
Chief Secretary & Chief Development Commissioner • csori@ori.nic.in

Date 10 Apr 2025, 8:07 am

See security details

To
The Divisional Forest Officer
Dhenkanal Forest Division
Dhenkanal, Odisha

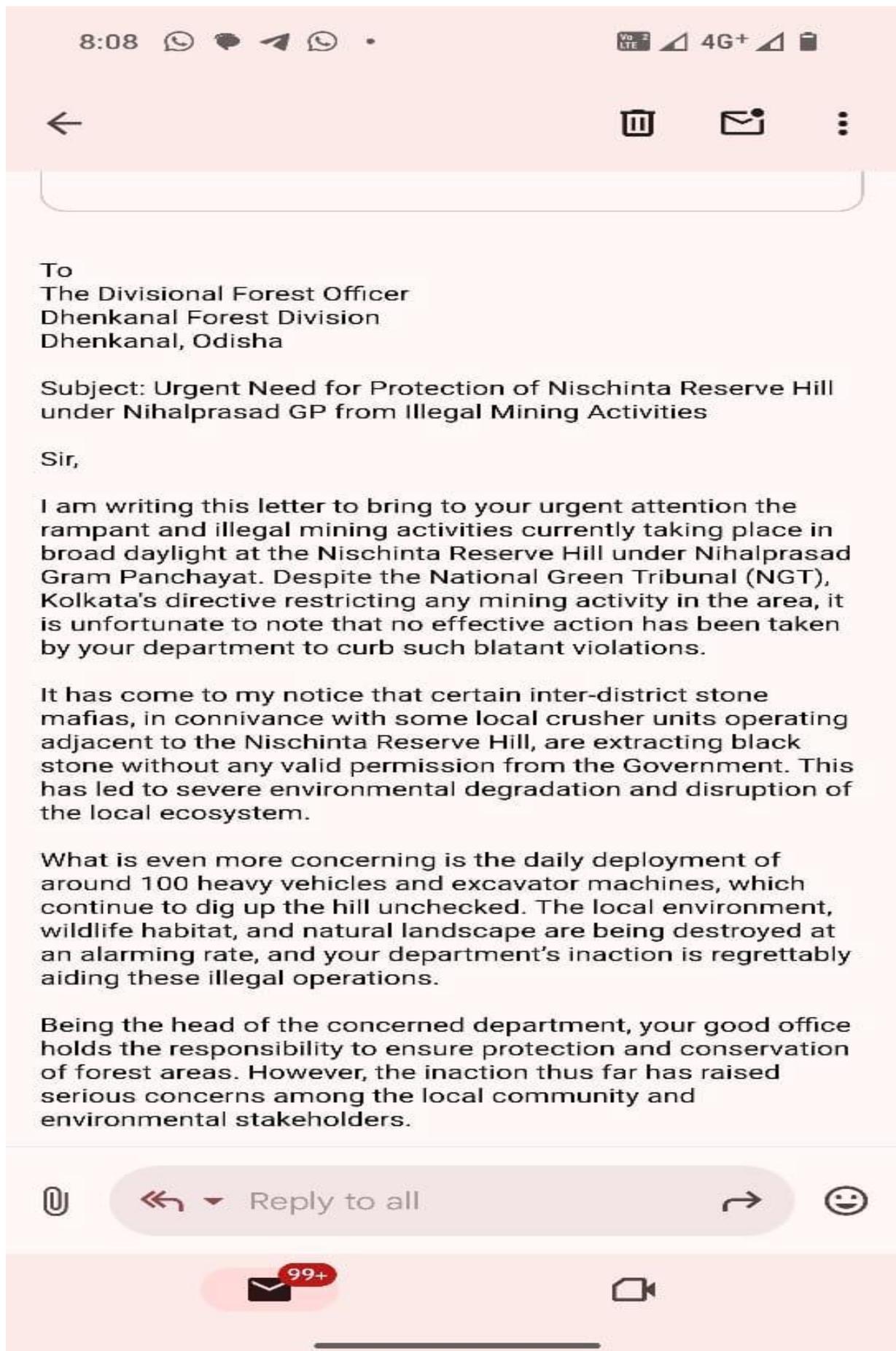


Reply to all

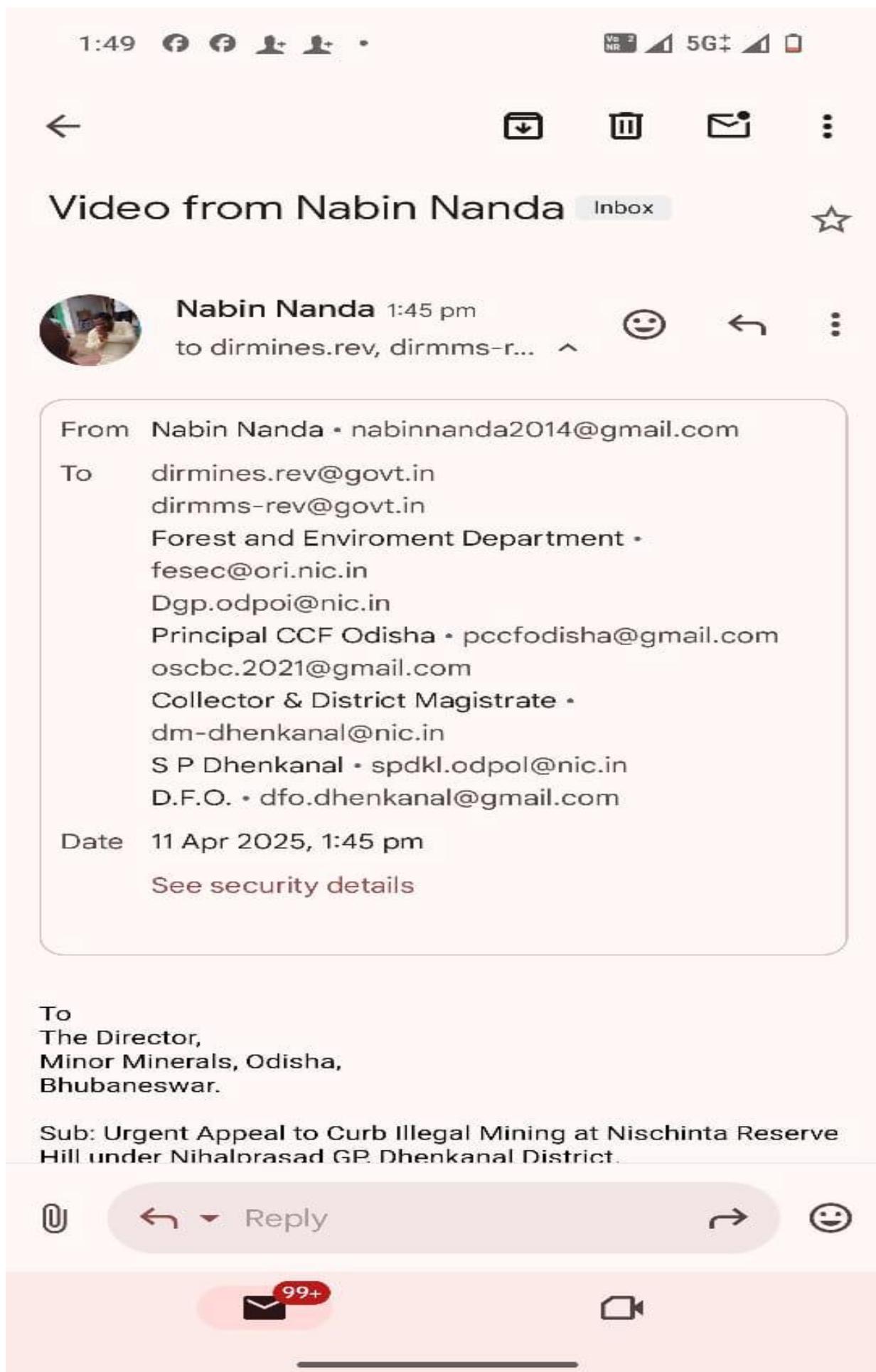


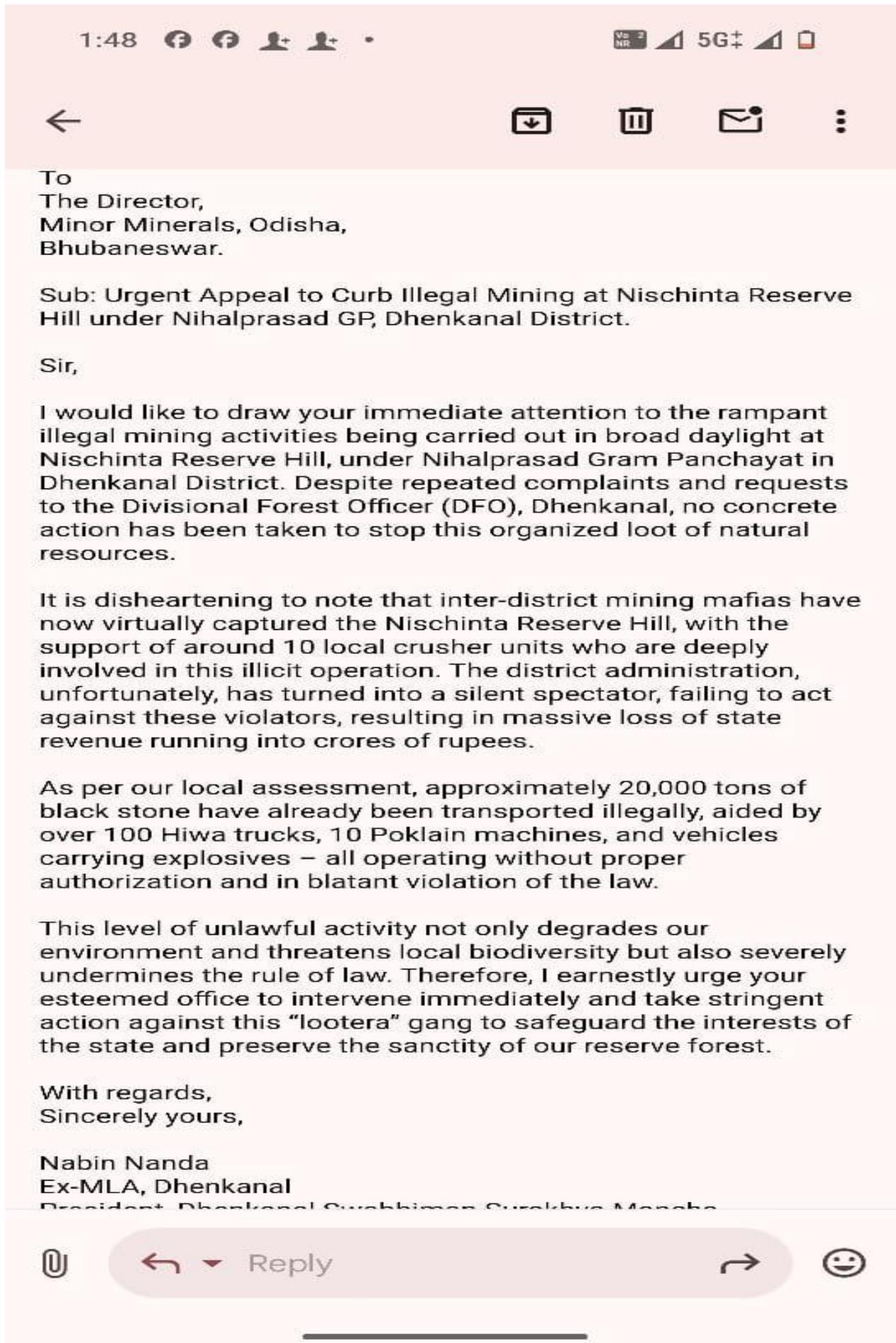
99+













Illegal mining activities at Nischinta reserve hill in Dhenkanal District and immediate action regarding.



Inbox



Nabin Nanda 10:00 am

to Chief, pccf.hoff, fesecc... ^



From Nabin Nanda • nabinnanda2014@gmail.com

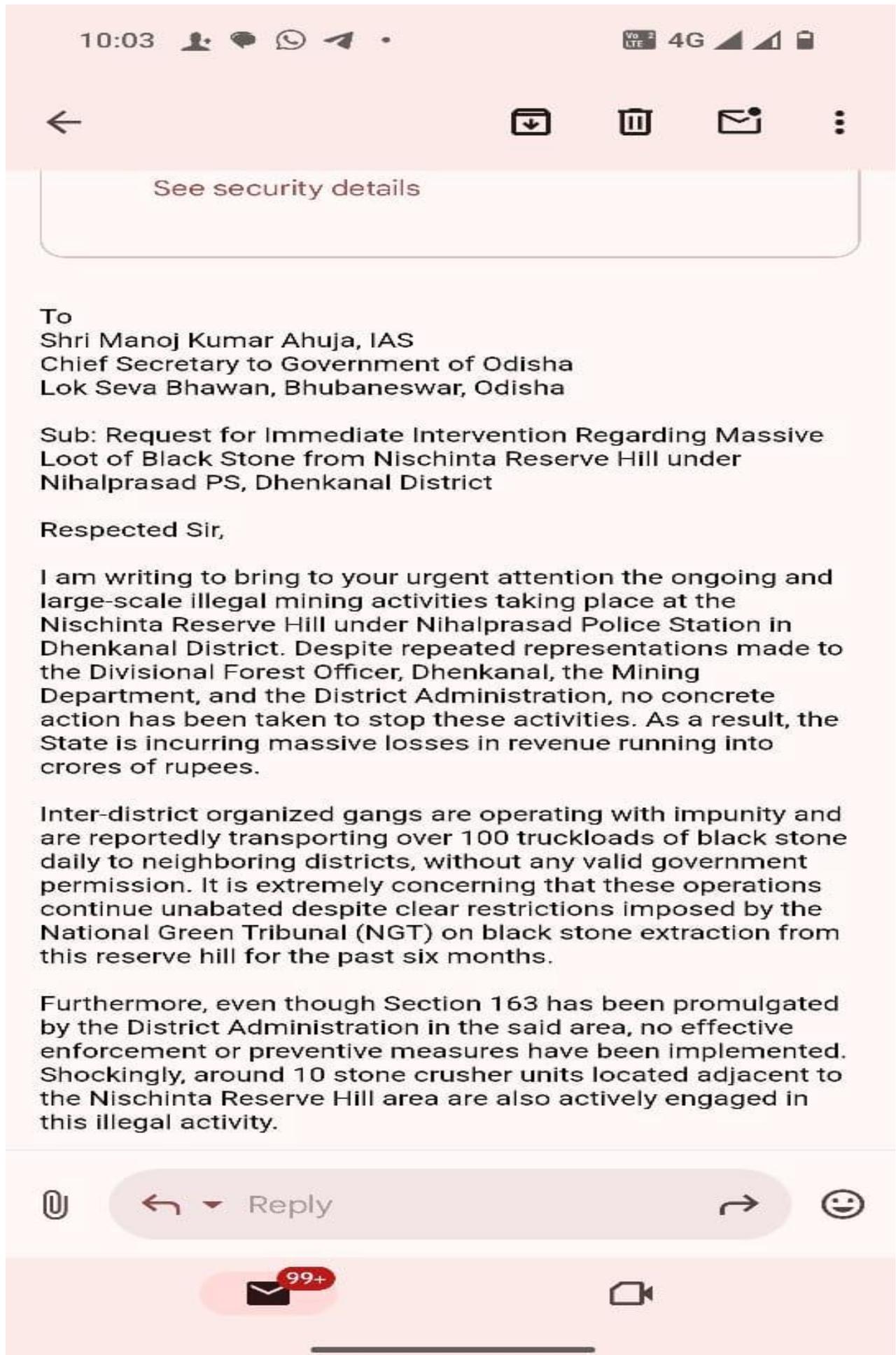
To Chief Secretary & Chief Development Commissioner • csori@ori.nic.in
 pccf.hoff@odisha.gov.in
 fesecc.or@nic.in
 dirmines.rev@govt.in
 Revenue & Disaster Management Department • revsec.od@nic.in
 Dgp.odpoi@nic.in
 State Police Headquarter • sphqrs.odpol@nic.in
 Collector & District Magistrate • dm-dhenkanal@nic.in
 S P Dhenkanal • spdcl.odpol@nic.in
 Sub-Collector Sadar • subcol.dhen-od@nic.in
 BJP Odisha • odishabjp@gmail.com
 min.fecc@govt.in
 bibhutibhusan.jena@odisha.gov.in
 Adhunik • cmo@nic.in

Date 13 Apr 2025, 10:00 am



Reply





10:03

Vo LTE 4G



In view of the above, I earnestly request you to issue necessary and immediate instructions to the Special Task Force (STF) and the District Administration to take decisive steps to curb this illegal mining. It is also essential to set up an inter-district forest check gate at the Dhenkanal–Jajpur border village "Chadakamara" with coordinated efforts from all relevant departments to monitor and prevent the illegal transport of black stone.

Your timely intervention in this matter will not only help safeguard the natural resources of the State but will also ensure strict adherence to environmental and legal mandates.

With regards,
Yours sincerely,

(Sd/-)
Nabin Nanda
Ex-MLA, Dhenkanal &
President, Dhenkanal Swabhimani Surakhya Mancha
Email: nabinnanda2014@gmail.com
Phone: 8249434406 / 9438037603

Copy to:

1. The Principal Chief Conservator of Forests, Forest and Environment Department, Odisha
2. The Director, Minor Minerals, Mining Department, Odisha
3. The Commissioner-cum-Secretary, Revenue and Disaster Management Department, Odisha
4. The Director General of Police, Odisha, Bhubaneswar

A copy of News published in Daily News Paper, Prameya dated 13.04.2025 is also enclosed herewith for your details reference.



← Reply



6:51

Vo NR 5G+



Illegal mining activities at Nischinta reserve Hill under Nihalprasad Police station in Dhenkanal District and action regarding.

[Add label](#)**Nabin Nanda** 6:47 am

to csori ^



From Nabin Nanda • nabinnanda2014@gmail.com

To csori@nic.in

Date 17 Apr 2025, 6:47 am

[See security details](#)

To: csori@nic.in

CC: secy-forest@nic.in; msospcb.od@nic.in; director-minorminerals@odisha.gov.in; revsec@odisha.gov.in; dgp.od@nic.in; dm-dhenkanal@nic.in; dfo-dhenkanal@odisha.gov.in; sp-dhenkanal@odisha.gov.in

Subject: Urgent Appeal Regarding Illegal Extraction of Black Stone from Nischinta Reserve Hill, Dhenkanal District

Dear Shri Manoj Kumar Ahuja, IAS,

Sir,

6:51



Vo NR 5G+



Subject: Urgent Appeal Regarding Illegal Extraction of Black Stone from Nischinta Reserve Hill, Dhenkanal District

Dear Shri Manoj Kumar Ahuja, IAS,

Sir,

I am writing to bring to your urgent attention the ongoing and unchecked illegal mining activities being carried out at Nischinta Reserve Hill in Dhenkanal district. Despite repeated complaints submitted to various departments—Forest, Mining, Revenue, State Police Headquarters, and the District Administration—no concrete or effective action has been taken to stop this illegal operation.

An organized inter-district gang, with the assistance of several crusher units, is involved in the rampant illegal extraction of black stone from this protected reserve forest area. The following crusher units located at village Nihalprasad are alleged to be complicit in this activity:

1. PRMM Crusher
2. Sri Sai Crusher
3. Chandi Crusher
4. BN Crusher
5. Sri Durga Crusher
6. Jena Crusher

Currently, around 10 excavators and over 100 heavy vehicles are engaged in daily operations, extracting nearly 30,000 tons of black stone. This activity has been going on for the past 7–8 months, resulting in an enormous loss of government revenue—estimated in crores—and causing severe environmental damage.

It is alarming that the Dhenkanal Forest Division, whose primary responsibility is to protect the reserve forest, remains inactive in this matter. This continued inaction raises serious concerns about departmental accountability and oversight.

I respectfully urge your immediate intervention to:

6:52

Vo NR 5G+



concerns about departmental accountability and oversight.

I respectfully urge your immediate intervention to:

- Launch a thorough investigation into the matter.
- Take strict action against the involved parties and crusher units.
- Ensure departmental accountability and transparency.
- Implement stringent enforcement and patrolling measures in the reserve forest.
- Safeguard the environment and local biodiversity from further destruction.

Your swift and decisive action is critical to curbing this organized loot of natural resources and restoring lawful order in the region.

With regards,

Sincerely,

Nabin Nanda

Ex-MLA, Dhenkanal

President, Dhenkanal Swabhiman Surakhya Mancha

Email: nabinnanda2014@gmail.com

Phone: 8249434406/9438037603

ନିଶିକାନ୍ତ ହେବ 'ନିଶିକାନ୍ତ' ପଥର ଚୋରିରେ ପ୍ରଭାବଶାଳୀ

ଦେଶର ସର୍ବାଧିକ (୯୫%) ନିର୍ମାଣ କାମ ପାଇଁ ପଥର ଆବଶ୍ୟକ। ଏହାକୁ ପ୍ରାକୃତିକ ସମୃଦ୍ଧି ଭାବରେ ଉପଲବ୍ଧ ହେଉଥିବା ପଥର ଚୋରିର ମାଧ୍ୟମରେ ହୋଇଛି। ଏହା ଫଳରେ ପରିସ୍ଥଳୀର ପରିବେଶ ଉପରେ ଖରାପ ପ୍ରଭାବ ପଡ଼ିଛି। ଏହାକୁ ରୋକିବା ପାଇଁ ପ୍ରଶାସନର ଦୃଢ଼ ପଦକ୍ଷେପ ଗ୍ରହଣ କରିବାକୁ ଅନୁରୋଧ କରାଯାଉଛି।

- ଦାୟିତ୍ୱ ହୋଇଛି ମାତ୍ର ଅଧିକ ପଥର ମାପିଆ
- ପ୍ରତିରୋଧ ପାଇଁ ପ୍ରଶାସନର ଦୃଢ଼ ପଦକ୍ଷେପ
- ପ୍ରାଣୀ ଶାସନ ଉଲ୍ଲଙ୍ଘନ ଚିଠି ରେଖଣ୍ଡରେ ପୂର୍ବଦିନ ବିଧାୟକ

ପଥର ଚୋରିର ମାଧ୍ୟମରେ ପ୍ରାଣୀ ଶାସନ ଉଲ୍ଲଙ୍ଘନ ହେଉଛି। ଏହା ଫଳରେ ପରିସ୍ଥଳୀର ପରିବେଶ ଉପରେ ଖରାପ ପ୍ରଭାବ ପଡ଼ିଛି। ଏହାକୁ ରୋକିବା ପାଇଁ ପ୍ରଶାସନର ଦୃଢ଼ ପଦକ୍ଷେପ ଗ୍ରହଣ କରିବାକୁ ଅନୁରୋଧ କରାଯାଉଛି।

ପଥର ଚୋରିର ମାଧ୍ୟମରେ ପ୍ରାଣୀ ଶାସନ ଉଲ୍ଲଙ୍ଘନ ହେଉଛି। ଏହା ଫଳରେ ପରିସ୍ଥଳୀର ପରିବେଶ ଉପରେ ଖରାପ ପ୍ରଭାବ ପଡ଼ିଛି। ଏହାକୁ ରୋକିବା ପାଇଁ ପ୍ରଶାସନର ଦୃଢ଼ ପଦକ୍ଷେପ ଗ୍ରହଣ କରିବାକୁ ଅନୁରୋଧ କରାଯାଉଛି।



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ଭୁବନେଶ୍ୱର, ରବିବାର,
୧୯ ଜାନୁଆରୀ, ୨୦୨୫

ବିପଦରେ ନିଶ୍ଚିନ୍ତା ପହାଡ଼ର ପରିବେଶ

ସୁରକ୍ଷା ପାଇଁ ପ୍ରଶାସନକୁ ନିବେଦନ

ଡେକାନାଳ, ୧୮।୧(ରବିବାର ନାୟର)
ଡେକାନାଳ ଜିଲ୍ଲା ଉପିଆ ବ୍ଲକ ନିହଲପ୍ରସାଦ ଥାନା ଅଞ୍ଚଳରେ ଥିବା ନିଶ୍ଚିନ୍ତା ପହାଡ଼ର ପରିବେଶ ବିପଦରେ ରହିଥିବା ଅଭିଯୋଗ ହୋଇଛି । ନିଶ୍ଚିନ୍ତା ପହାଡ଼ ପରିବେଶର ସୁରକ୍ଷା ପାଇଁ ଶନିବାର ପୂର୍ବତନ ବିଧାୟକ ନବୀନ ନନ୍ଦ, ଡେକାନାଳ ଜିଲ୍ଲା ପ୍ରଶାସନକୁ ନିବେଦନ କରିଛନ୍ତି । ସମ୍ପୂର୍ଣ୍ଣ ଯାତ୍ରାପଥ ଜିଲ୍ଲାର ଧର୍ମଶାଳା ଅଞ୍ଚଳ ପରେ ଚିଠିଆ ବୁଡ଼ର ନିହଲପ୍ରସାଦ ଓ ଚିଲୁଆ ଅଞ୍ଚଳ କଳାପଥର ଗୋଡ଼ା ବେପାରୀଙ୍କ ହସ୍ତରେ ପରିଣତ ହୋଇଛି । କିଛିଦିନ ତଳେ ଜାତୀୟ ଗ୍ରାମ ଡିଭିଜନ୍‌ର ହସ୍ତକ୍ଷେପ ପରେ ନିଶ୍ଚିନ୍ତା ପହାଡ଼ରେ ଡେକାନାଳ ଜିଲ୍ଲା ପ୍ରଶାସନର ଏକ ବସ୍ତ୍ରଧରଣର ଚକ୍ରାନ୍ତ କରାଯାଇଥିଲା ବୋଲି ପୂର୍ବତନ ବିଧାୟକ ଦର୍ଶାଇଛନ୍ତି । ବିରତ ୬ମାସ ଧରି ଜିଲ୍ଲା ବାହାରର ଚୋରା ପଥର ମାପିଆମାନେ ସକ୍ରିୟ ହୋଇ ଗ୍ରାମୀଣ ପ୍ରଶାସନ ଓ କେତେକ ପ୍ରାକୃତବାଦୀ ରାଜନେତାଙ୍କ ସହାୟତାରେ ରାଜ୍ୟ ସରକାରଙ୍କ କୋଟି କୋଟି ଟଙ୍କା ରାଜସ୍ୱ ଭୁଲ୍ କରିଆସୁଛନ୍ତି ବୋଲି



ଡେକାନାଳ-ଯାତପୁର ସୀମାରେ ରାଜସ୍ୱ ଚେକ୍‌ରେଟ୍ ଥିବା ଚତୁର୍ଦ୍ଦଳା ଗ୍ରାମ । ଅଭିଯୋଗରେ ଦର୍ଶାଯାଇଛି ନିଶ୍ଚିନ୍ତା ପହାଡ଼ ନିବେଦନୀ ଅଞ୍ଚଳରେ ପ୍ରାୟ ୪/୫ଟି କ୍ରସର କମ୍ପାନୀ ଜିଲ୍ଲା ପ୍ରଶାସନଠାରୁ ପୂର୍ବରୁ ଅନୁମତି ନେଇ କ୍ରସର ପ୍ରାପନା କରିଛନ୍ତି। ସେହି କ୍ରସର କମ୍ପାନୀଗୁଡ଼ିକ ସେମାନଙ୍କୁ ଦିଆଯାଇଥିବା ଅନୁମୋଦିତ ପରିମାଣଠାରୁ ଭେଦ ଅଧିକ କଳାପଥର ଗ୍ରାମୀଣ ଅଞ୍ଚଳରେ ବିଶ୍ଳେଷଣ ବ୍ୟବସାୟ କରି ରପ୍ତାନ କରିଆସୁଛନ୍ତି। ସେହିପରି ନିହଲପ୍ରସାଦଠାରେ ପ୍ରତିଷ୍ଠିତ ଏକ କ୍ରସର କମ୍ପାନୀ ମାସକୁ ୩ ହଜାର ଟନ୍ କଳାପଥର ଉତ୍ପାଦନ ପାଇଁ ଅସ୍ଥାୟୀ ଅନୁମତି ନେଇ ଦିନକୁ ୧୦ହଜାର ଟନ୍‌ରୁ ଅଧିକ କଳାପଥର ଉତ୍ପାଦନ କରି ଦିନ ଦ୍ୱିପ୍ରହରେ କୋଟିକୋଟି ରାଜସ୍ୱ

ଅଞ୍ଚଳରେ ଶସ ପ୍ରଦୃଷ୍ଟ ଯେବା ସହ ଗୋବରପଡ଼ି, କରଡାବଣି, ନିତ୍ୟାନନ୍ଦପୁର, ଚତୁର୍ଦ୍ଦଳା, ରାୟଗଡ଼ା, କଣ୍ଠିପାଳ, ନିହଲପ୍ରସାଦ, କାଳିକିଆରୀ, ଶ୍ରୀମତପୁର ଆଦି ଗ୍ରାମଗୁଡ଼ିକରେ ଗ୍ରାମବାସୀମାନଙ୍କର ମୂଲ୍ୟବାନ ଘର ଓ ସରକାରୀ ଅନୁଷ୍ଠାନ ପରଗୁଡ଼ିକ ପାଟିଯାଇଛି । ଏଭଳି ବେଲ୍‌ହରଣ ସମୟରେ କୌଣସି ଅଧିକାରୀ ମଧ୍ୟ ରପ୍ତାନ ଚଳୁନାହାନ୍ତି। ଏଭଳିପରିସ୍ଥିତିରେ ଜିଲ୍ଲା ପ୍ରଶାସନ ଆଉ ଏକ ନୂତନ କ୍ରସର କମ୍ପାନୀ ପାଇଁ ଅନୁମୋଦନ ନ ଦେବା ନିମନ୍ତେ ପୂର୍ବତନ ବିଧାୟକ ନବୀନ ନନ୍ଦ ଜିଲ୍ଲା ପ୍ରଶାସନରୁ ଦୃଷ୍ଟି ଆକର୍ଷଣ କରିବା ସହିତ ରାଜ୍ୟ ସରକାରଙ୍କୁ ହସ୍ତକ୍ଷେପ କରିବାକୁ ନିବେଦନ କରିଛନ୍ତି । ସେହିପରି ଡେକାନାଳ-ଯାତପୁର ସୀମା ଚତୁର୍ଦ୍ଦଳା ଗ୍ରାମରେ ସରକାରଙ୍କ ଦ୍ୱାରା ଦୀର୍ଘଦିନରୁ ଗ୍ରାପିତ ରାଜସ୍ୱ ଚେକ୍‌ରେଟ୍‌ରୁ କାର୍ଯ୍ୟକ୍ଷମ କରି ଉଚ୍ଚ ଅଞ୍ଚଳରେ ହେଉଥିବା ବ୍ୟାପକ ଖଣିଜ ପ୍ରଦ୍ୟ ଚୋରା କାରବାରକୁ ରୋକିବା ପାଇଁ ପୂର୍ବତନ ବିଧାୟକ ଦାବି କରିଛନ୍ତି । ସେହିପରି ନିଶ୍ଚିନ୍ତା ପହାଡ଼ ଅଞ୍ଚଳରେ କଳାପଥର ଚୋରି ବହୁଥିବାରୁ ଉଚ୍ଚ ଅଞ୍ଚଳରେ ବ୍ୟାପକ ବୃକ୍ଷରୋପଣ କରି ପରିବେଶର ସୁରକ୍ଷା ପାଇଁ ମଧ୍ୟ ପ୍ରଶାସନକୁ ନିବେଦନ କରାଯାଇଛି ।



Bhubaneswar, 2025,
Rabi 19th January

ENVIRONMENT OF NISCHINTA HILL IS IN DANGER

Appeal to the
administration for protection

Dhenkanal, 18-1 (Ratan Nair)

It has been alleged that the environment

of Nishchinta Pahar in the Gandia Nihalprasad police station area of Dhenkanal district is in danger.

Former MLA Naveen Nanda on Saturday appealed to the Dhenkanal district administration to protect the environment of Nishchinta Pahar. Recently,

after the Dharmashala area of Jajpur district, the Nihalprasad and Pingua areas of Gandia block have become the hub of black stone smuggling. A few days ago, after the intervention of the National Green Tribunal, a major raid was carried out by the Dhenkanal district administration in Nishchinta Pahar, the former MLA said. For the past 6 months, stone smuggling mafias from outside the district have become active and the local administration has been looting crores of rupees of revenue from the state government with the help of some influential politicians.



Chadakmara village is located on the Dhenkanal-Jajpur border, near the Rajasthan Techgate.

The complaint states that around 4/5 crusher companies in the area near Nishishta Jhar have already taken permission from the district administration and have set up crushers. Those crusher companies have been producing more black stone in the local area than the permitted quantity given to them by using explosives. Similarly, a crusher company established in Nihal Prasad has taken temporary permission to extract 3 thousand tons of black stone per month and is extracting more than 10 thousand tons of black stone per day, earning crores of rupees in the afternoon.

Former MLA Naveen Nanda has raised a question about whose interest the local administration and the mines department are turning a blind eye to looting despite the ongoing operations. It has been a few days now that another crusher company has applied to the district administration for a five-year temporary permission to expand its branch. No public consultation is done before granting permission to the crusher company or the opinion of the local panchayat is taken. In the Nihalprasad area, these crusher companies have created more than 200 meters of land by drilling into the surrounding area.

Noise pollution in the area like Chatakmar, Saha Tolarpashi, Kardavani, Nityanandpur, Rayagada, Kastipal, Nihalprasad, Ballkiyari, Srimantpur etc., valuable houses of villagers and government institutions are being blown up. No one is present at the time of such explosions. In such a situation, former MLA Naveen has drawn the attention of the district administration not to give approval for a new crusher company and has requested the state government to intervene. Similarly, the former MLA has demanded that Nanda the revenue check gate installed by the government in Dhenkanal-Jajpur Chadakmara village be made operational to check the widespread smuggling of minerals in the area. Similarly, since the theft of black stone is increasing in the hilly areas, the administration has also been requested to plant large trees in the area and protect the environment.

PHOTOGRAPHS DATED 04/04/2025 SHOWING LARGE SCALE ILLEGAL STONE MINING IS GOING ON BY USING HEAVY MACHIBES IN NISCHINTA HILL WITHOUT ANY PERMISSION FROM THE COMPETENT AUTHORITIES.















THAT THE BELOW ATTACHED PHOTOGRAPHS SUGGESTS THAT THERE EXIST A CHECK GATE IN THE INTER DISTRICT BORDER OF DHENKANAL - JAJPUR DISTRICT, AT –VILLAGE- CHADAKAMARA UNDER NIHALPRASAD GP OF DHENKANAL DISTRICT WHICH IS DEFUNCT NOW







OFFICE OF THE SUB-COLLECTOR, DHENKANAL

Letter No. 7442 / DL 31/12/24

e-Mail- subcol.dhen-od@nic.in
Tel. No-06762-224625

To
The IIC, Nihalprasad PS.

Sub:- Lodging of FIR for illegal extraction of Stone Chips, Boulders from the prohibited area bearing plot No- 6168, No 6232 of Khata No-1513 of Mouza- Nihalprasad.

Sr,

This is to inform you that, on dated 30-12-2024 at about 11.00 AM, I received credible information from reliable source that some mischievous mongers are engaging themselves for illegal excavation of stone chips, boulders from the prohibited area in Mouza – Nihalprasad by utilizing trucks.

On this information, I immediately passed such information to the Higher Authority & as per direction, a Team was constituted with officials of Forest, Revenue & Police Department at Dhenkanal. In the night of 30-12-2024, I along with the constituted Team proceeded to Nihalprasad area to conduct raid/ Seizure with the Police Force. At about 02.00 AM we arrived at the above noted spot i.e. Plot No- 6168, No 6232 of Khata No-1513 of Mouza- Nihalprasad which was previously prohibited U/s 163 of BNSS vide memo no. 6704 dt. 22.11.2024 for a period from 22.11.2024 to 20.01.2025 which was duly promulgated by beating of drums near the spot. On our arrival we found 17 nos of unloaded Trucks & 03 nos of loaded trucks parked within the vicinity of prohibited area. While we are proceeding to the spot, I found one car bearing Registration No- OD-33-AJ-5860 with Two person sitting inside it purportedly passing information regarding the movement of law enforcement agency & they are conspiring towards transportation of illegal stone spalls/ boulders. Two person namely 1) Ajit Kumar Jena, S/o- Madan Mohan Jena of Vill- Anikara, Ps- Bari, Dist- Jajpur & 2) Chandra Sekhar Das, S/o- Dolagobinda Das, Vill- Arangabad, Ps- Bari, Dist- Jajpur have been found facilitating towards loading illegally excavated spalls in that truck .

11:00 PM
13/12/2024
Enclosed the written report from source/ reliable source, informant. As it reads a copy case no. 2024/11/11-31/12/24. Enter the above section of para and
see the copy in possession of the case. A copy of the report in the copy at time of copy of the case.
At Nihalprasad PS

(5)

The Forest Officials seized the loaded Trucks & took up the formalities of investigation on their part. We guarded the unloaded Trucks bearing registration Numbers namely as noted below:-

Sl.No.	Name of the vehicle with number	Name of the driver
1	OD-18-8411	Yet to be ascertained
2	OD-04-R-1026	Pradip Kumar Ray
3	OD-05-BQ-6509	Jitendra Pingua
4	OD-05-BQ-9136	Prabir Kumar Jena
5	OD-19-X-9120	Chandra Sekhar Nath
6	OD-04-N-6947	Prakash Jena
7	OD-04-N-1033	Dipak Patra
8	OD-05-BQ-9145	Pravat Swain
9	OD-04-T-5054	Dipak Behera
10	OD-04-K-6367	Mangash Ranjan Mohanty
11	OD-04-M-7922	Lokanath Hati
12	OD-05-BQ-4095	Ganesh Sahoo
13	OD-05-BQ-6529	Santosh Kumar Barik
14	OD-04-U-7104	Madan Mallik
15	OD-04-V-5252	Shiba Chandra Senapati
16	OD-04-Q-9333	Deepak Dehury

On asking the truck drivers as mentioned above they disclosed that they were regularly extracting stone boulders/ spalls from the said site without any authority. Since, the Truck drivers in connivance with their owners have engaged the above noted trucks for extraction of Stone Boulders for their personal gain for which, I lodge the FIR against the owner /driver to initiate legal proceedings against them.

Yours faithfully,

Blymaik

Sub-Collector & SDM, Dhenkanal

Memo No. 7443 Dtd. 31/12/24

Copy forwarded to Mining Officer, Dhenkanal/ Tahasildar, Gondia for information & necessary action.

Blymaik

Sub-Collector & SDM, Dhenkanal

Memo No. 7444 Dtd. 31/12/24

Copy submitted to Collector & District Magistrate, Dhenkanal/ Superintendent of Police, Dhenkanal/ DFO, Dhenkanal for favour of kind information & necessary action.

Blymaik

Sub-Collector & SDM, Dhenkanal



Sankar Pani <sankarprasadpani@gmail.com>

Additional Affidavit on behalf of the Applicant in OA 208/2024.

1 message

Sankar Pani <sankarprasadpani@gmail.com> Tue, May 20, 2025 at 10:20 AM
To: ADVOCATE GENERAL ODISHA <advgen@nic.in>, Dipanjan Ghosh <dpnjnghsh0@gmail.com>, Rashmi Bothra <rashmibothra24@gmail.com>, "Akhand." <akhand111@gmail.com>

Dear Sir/ Madam, please find the attachment.

--

Sankar Prasad Pani, Environment Lawyer
National Green Tribunal Kolkata & Orissa Highcourt
Res-Plot No 2132/4814(B), Nageswar Tangi,
Bhubaneswar, 751002
Cell- 9437279278
Skype- sankar.pani

 **ANNEXURES NISCHINTA_merged.pdf**
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